

table of the Lok Sabha soon as it is received and compiled.

#### Wage Fixation Machinery

2195. SHRI VISHWANATHA

MENON:

SHRI MOHAMMAD ISMAIL:

SHRI GANESH GHOSH:

SHRI K. M. ABRAHAM:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to revise the Wage structure fixation machinery;

(b) whether the proposal has been finalised; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) to (c). The present system of fixing wages in selected industries by constituting tripartite Wage Boards is being reviewed by National Commission on Labour. A Bipartite Committee has also been set up by the Standing Labour Committee, to suggest measures for eliminating delays in the working of Wage Boards and for securing fuller implementation of their recommendations.

The question of making any changes in the existing system will be considered in the light of the recommendations of the two bodies mentioned above.

#### Wage Board for Engineering Industry

2196. SHRI VISHWANATHA

MENON:

SHRI P. RAMAMURTI:

SHRI MOHAMMAD ISMAIL:

SHRI BHAGWAN DAS:

SHRI J. H. PATEL:

SHRI INDRAJIT GUPTA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Central Wage Board for Engineering Industry has submitted its report;

(b) if so, the recommendations thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) The Board has not yet submitted its final report.

(b) Does not arise.

(c) The Board has to deal with complex issues which require detailed investigations. The Board's work is now in advanced stages and it expects to submit its report by the end of October, 1968.

#### Recommendations of Experts Committee of P&T Department

2197. SHRI VISHWANATHA

MENON:

SHRI E. K. NAYANAR:

SHRI NAMBIAR:

SHRI K. M. ABRAHAM:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Expert Committee appointed by the Posts and Telegraphs Department recommended 8 hours duty inclusive of rest period for all categories of employees;

(b) if so, whether the recommendation has been accepted by the Posts and Telegraphs Department;

(c) whether it is also a fact that Drivers and Despatch Riders of Posts and Telegraphs Department have to work more than 8 hours; and

(d) if so, the reason for taking more than 8 hours work from Drivers and Despatch Riders?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No.

(b) Does not arise.

(c) Yes.